Expansion of Branches of Banks

- 92. SHRI YALLA SESI BHUSHANA ROA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that bank branch expansion policy has been recast by the Reserve Bank of India as reported in the Business Standard of 9th Aprii, 1985 and whethee this is in accordance with Government's decision and policies; and
- (b) whether this has been done as a result of World Bank directive or on the advice given by the Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The branch licensing policy is formulated by the Reserve Bank of India in consultation with the Government. The policy for the Seventh Five Year Plan Period has not yet been finalised.

Implementation of the Recommendations of the Chanda Committee.

SHRI D. HEERACHAND: Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Excise Reorganisation Committee, known as Chanda Committee, was constituted to study the working of the Central Excise Rules and procedure and make it₃ recommendations;
- (b) whether the said Committee made certain recommendations for simplification and rationalisation of the Central Excise rules and procedure; and
- :(c) il so, how many of such recommendations have been implemented and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): fa) The Central Excise reorganisation Committee. also known as Chanda Committee, was consitituted withtfee objective of examining

the organisation and working of Ih5 Central Excise Department; to review the Central Excise Act and Rules and Procedures and to recommend the steps ie-quired for their rationalisation, simplification and improvement, wherever necessary.

(b) Yes, Sir.

(c) The Chanda Committee submitted its Report i_n 1963. Since then the Central Excise Rules and Produres have undergone a great change with the introduction of the Self Removal Procedure in place of physical control in respect of most of the excisable goods. Thereafter, a number of Committees have also looked into the Central Excise Rules and Procedures.

बोकारो इस्पात संयंत हारा पर्दी लोहे की विकी

- 94. श्री हुक महेव नारायण यादव : क्या इस्पात खान श्रीर कोयला मंतीयह बताने की क्रमा करेंगे कि :
- (क) क्या यह सन है कि बोकारों इस्पात संयंत्र में रददी लोहा व्यापारियों के हाथ बेचा है : यदि हो, तो पिछले तीन वर्षों के दौरान फिल-किन ज्यापारियों को ऐसा रददी लोहा बेचा गया नथा उनको बेचे गये लोहे का मृत्य ग्रीर उसकी माता कितनी है ;
- (ख) क्या यह सच है कि टेण्डर प्रामितित किये बिना ही रद्वी सोहा बेचा गया ; धीर
- (ग) यदि हाँ, तो इसके नया कारण है इस्पात विभाग में राज्य मर्दी (थी कें लटवर सिंह): (क) जो, हा, जिन स्थापारियों को लोह का स्क्रियोंका गया या, उनके बारे में जानकारी प्राप्त की जा रही है तथा सभा पटल पर रख दी जायेंगी।
- (ख) और (ग) लाहे के स्क्री की विक्री के लिए बाजार के बारे में पर्याप्त जानकारी उपलब्ध है। इसके लिये एक मल्यन समिति यह निश्चित करती है कि

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लोहे के ऐसे स्त्रीय को किस मूल्य पर बेचा जाये। शाह व स्त्रीप की ग्रन्य मर्दे निविदाये मंगवाकर बेची जाती है।

Closing Down of Delhi Clo»b Milk

- 95. SHRI M. KALYANASUNDARAM: Will the Minister of SUPPLY AND TEXTILES be pleased to state:
- (a) whether Government are aware of the efforts by the management to close down the Delhi Cloth Mills at Bara Hindu Rao, Delhi;
- (b) if so, whether Government have examined the reasons advanced by the management in this regard;
- (c) what steps are proposed to be taken for the rehabilitation of the workers employed in the Mill; and
- (d) whether Government will examine the possibility of taking over the Mill with its assets?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH): (a) The management of Delhi Cloth Mills, Bara Hindu Rao, Delhi, submitted an application dated 27 3-1985 to the Delhi Administration for permission under section 25 (O) of the Industrial Disputes Act. 1947 for closure of the unit with effect from 1-7-1985.

(b) The Delhi Administration has examined the reasons advanced by the management and found that the reasons are inadequate to justify closure. Administration has rejected (he application and the same has already been communicated to the management.

and (d) Do not arise.

Seizure of Arms and Ammunitions at **Madras Harbour**

- 96. SHRI M. KALYANASUNDARAM: Will the Minister of FINANCF he pleased to
- (a) what are the details of arms and ammunitions seised by the Customs

officials at Madias ahrbour from a container landed from the vessel M. V. Sea Express;

- (h) whether investigations regarding the sumuggling of these arms have been completed; and
- (c) if so, what are the findings and the details of action taken against the persons responsible for smuggling of arms and ammunitions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI); (a) (c) Contraband goods recently seized by Madras Customs from a container that landed from the vessel M.V. Sea Express, and which was declared to contain 'waste paper', included arms of diffierent varie ties like rifles, some ammunition, and other goods, e.g., accessories of photo copier, hammocks, art silk fabrics Following investigations by Customs, show cause notices have been issued to the con cerned persons under relevant provisions of Customs Act, 1962. On receipt of replies to the notices, appropriate action will be taken according to law.

Hindustan **Diamond Corporation**

- 97. SHRI M. S. GURUPADASWAMY; Will the Minister of COMMERCE be pleased to state:
- (a) whether Government have assessed the working of the Hindustan Diamond Corporation to ascertain whether it has fulfilled the objectives for which it was set
- (b) if so. whether any steps are proposed to be taken to improve its working and to minimise its dependence on monopolistic suppliers like Diamond Trading Corporation:

\nether most of the site holder under Diamond Trading Corporation are Gujarat;

(d) whether any action is proposed to be taken to curb the monopoly hold on diamond trade, both in export and im ports: and